

**Central Administrative Tribunal  
Ernakulam Bench**

**O.A No.180/00096/2021**

Thursday, this the 08<sup>th</sup> day of July, 2021

**CORAM:**

**Hon'ble Mr. P.Madhavan, Judicial Member  
Hon'ble Mr. K.V Eapen, Administrative Member**

Dhanya A.S, aged 32 years,  
D/O. Sidharthan, Junior Engineer (P. Way Trainee),  
O/o. Senior Section Engineer (P.Way)  
Chalakudy, Trivandrum Division,  
Southern Railway, Residing at Aikkarapappilly,  
Thammanam P.O., Ernakulam- 682032.  
(Ph:7012855355) -

Applicant

(By Advocate: M/s.Varkey & Martin)

Versus

1. The General Manager, Southern Railway,  
Park Town P.O., Chennai-600003.
2. The Principal Chief Engineer, Head Quarters Office,  
Southern Railway, Works Branch, Park Town P.O.,  
Chennai-600003
3. The Senior Divisional Personnel Officer,  
Southern Railway, Trivandrum Division,  
Trivandrum-695014. -

Respondents

(By Advocate: Mr. Millu Dandapani)

The O.A having been heard on 08<sup>th</sup> July, 2021 through video conferencing, this Tribunal delivered the following order on the same day:

## **ORDER (ORAL)**

### **BY HON'BLE MR.P.MADHAVAN, JUDICIAL MEMBER**

The applicant filed this OA seeking the following reliefs:

*"(i) Direct the respondents to issue necessary office order absorbing the applicant in the working post of Junior Engineer, P.Way by implementing the Annexure A4 order passed by the competent authority with all consequential benefits.*

- (i) Award costs of and incidental to this application*
- (ii) Grant such other relief, which this Honourable tribunal may deem fit and proper in the circumstances of the case."*

2. When the matter came up for consideration, counsel for the applicant submits that the entire relief has already been granted and hence the Original Application has become infructuous. Accordingly, the Original Application is dismissed as infructuous. No costs.

**(K.V Eapen)**  
**Administrative Member**

**(P.Madhavan)**  
**Judicial Member**

### **List of Annexures**

Annexure A1 - A true copy of the notification No. V/P.608/I/JE/P.Way/ LDCE/ Vol.I dated 05.07.2017.

Annexure A2- A true copy of the letter bearing No.V/P 608/1/JE/P.Way/LDCE/Vol.I dated 10.01.2018

Annexure A3: A true copy of the letter bearing No. No.V/P 608/1/JE/P.Way/LDCE/Vol.I dated 09.01.2019

Annexure A4: A true copy of letter bearing No:O.M/3A/Merger of Sr.PWS

Annexure A5: A true copy of the office order No.05/2021/WP dated 09.01.2021.

Annexure A6: A true copy of the order passed by this Hon'ble Tribunal in O.A 229 of 2019 dated 03.02.2021.

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